

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY, NEW DELHI  
(Appellate Jurisdiction)**

**APPEAL NO. 250 OF 2016 &  
IA NO. 536 OF 2016**

**Dated : 6<sup>th</sup> December, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Adani Transmission (India) Ltd.**

**... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. D.V. Raghu Vamsy for R-1

**ORDER**

***Admit.*** Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of the Respondent and seeks four weeks time to file reply. He may file the same on or before 03.01.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 18.01.2017 after serving copy on the other side.

List the matter on **14.02.2017.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/dk